

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 102

IA(C.A)/2(CH)2024
COMP.APPL/215(CH)2023
COMP.APPL/206(CH)2023
COMP.APPL/7(CH)2024
COMP.APPL/32(CH)2023
And
CP/102(CH)2023
(Directions NCLAT)

IN THE MATTER OF:

Anoop Thatai

...

Petitioner

Versus

Orient Craft Limited

...

Respondent

Under Section: 241(l), 242(4), CA 2013
Rule: 11 of NCLT, 2016

Order delivered on 24.04.2024

CORAM:

SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)

SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner

: Mr. Anand Chhibbar, Senior Advocate with Mr. Vaibhav Saini, Mr. Viren Sharma, Mr. Arora Vishwas Kumar and Mr. Satender Rai, Advocates.

Mr. Virender Ganda, Senior Advocate with Mr. Raghav Kakkar and Mr. Siddhant Dhingra, Advocates.

For the Respondent

: Mr. D S Patwalia, Senior Advocate with Mr. Sorabh Sharma, Advocate for Mr. K. K. Kohli for Respondent No. 4 and 6.

For JLM/Financial Institutions

: Mr. Rakesh Gupta with Mr. Rakshit Gupta Advocates.

ORDER

Heard the submissions made by the learned counsel appearing on behalf of the parties. In fact, the Hon'ble President NCLT has constituted a special bench for hearing this matter vide order dated 16.04.2024 comprising of Mr. P.S.N. Prasad, Hon'ble Judicial Member as well as Mr. Umesh Kumar Shukla, Technical Member. Since, the Court No. II has now been conducted by Mr. P.S.N. Prasad, Hon'ble Judicial Member and Mr. Satya Ranjan Prasad, Technical Member, the parties are directed to approach the Hon'ble President NCLT, New Delhi for obtaining the consent of the Hon'ble President for hearing the matter by the present Bench i.e., Mr. P.S.N. Prasad, Hon'ble Judicial Member and Mr. Satya Ranjan Prasad, Hon'ble Member (Technical). All the learned counsel has jointly submitted that they would like to file an application regarding recent sale caused by their clients/parties. They are permitted to file a joint application in this regard explaining the facts and circumstances leading to such action by their clients/parties.

All the counsel has consented to list this matter on 08.05.2024. Accordingly, the matter stands posted to 08.05.2024.

Dasti of this order is allowed.

Sd/-
(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)